

The Jammu And Kashmir ¹[Ministers', Ministers of State and Deputy Ministers'] Housing Loan Rules, 1988]

Law Department Government Order No. 996-LD (SL) of 1988 dated 27th September, 1988.— Whereas, vide notification SRO-306 dated 22nd September, 1988 Housing Loan (to Members of the Jammu and Kashmir State Legislature) Rules, 1988 were notified ; and

Whereas, in terms of clause (b) of section 2 of Salaries and Allowances of Members of the Jammu and Kashmir State Legislature Act, 1960, the said rules are not applicable to the ¹[Ministers, Ministers of State and Deputy Ministers] ; and

Whereas, it has been decided that the Housing Loan facility be made available to the ¹[Ministers, Ministers of State and Deputy Ministers].

Now, therefore, the ²[Governor] is pleased to make the following rules, namely :—

1. These rules may be called the Jammu and Kashmir ¹[Ministers', Ministers of State and Deputy Ministers'] (hereinafter referred to as Ministers') Housing Loan Rules, 1988.

2. They shall come into force at once.

3. A Minister shall be entitled to a Housing Loan of ³[Rs.10.00 lacs] for construction of a house. In case he does not avail Car Advance as admissible under :—

1. The Jammu and Kashmir Ministers' and Ministers' of State (Motor Car Advance and Allowances) Rules, 1962 ;

⁴[2. The Jammu and Kashmir Deputy Ministers' (Motor Car Advance and Allowances) Rules, 1968 ;]

1. Now "Ministers' and Ministers' of State".

2. Now 'Lieutenant Governor'.

3. Substituted by G.O. No. 3459-LD(PAB) of 2018 dated 04.06.2018 for "Rs. 5.00 lakhs". (For earlier amendment see G.O. No. 1943-LD(PAB) of the 1997 dated 11.11.1997.)

4. Due to repeal of the Principal Act, the words and figures within brackets have become redundant.

he may be allowed Housing Loan of ¹[Rs. 20.00 lacs], provided he certifies that he has not availed of any advance. In no case the two loans shall exceed ¹[Rs. 20.00 lacs].

4. The loan shall be an interest bearing one and shall be treated as a loan recoverable. The rate of interest shall be 4% per annum.

5. (i) A Minister desiring to obtain Housing Loan shall make an application in Form 'A' in triplicate, complete in all respects to the Administrative Department (Law and Parliamentary Affairs Department). He shall also furnish an affidavit to the effect that he has not availed himself of any Housing Loan under any scheme of the *State Government. In case he has availed such loan under any scheme of the *State Government, the same has been liquidated in full and nothing is outstanding against him on the date of submission for application under these rules.

(ii) On receipt of the application for Housing Loan, the Administrative Department after satisfying that the application is complete in all respects, shall forward the same to the Finance Department for granting the necessary funds for payment of the loan earmarked.

(iii) After requisite funds have been earmarked by the Finance Department, the Administrative Department shall sanction the loan in favour of the Minister who shall furnish a personal bond that he will repay the loan.

6. Recovery of the loan along with interest shall be made in monthly instalments of ¹[Rs. 2000/-] from the salary bills of the Minister. In case he ceases to be a Minister, from his salary bills as a Member of the State Legislature :

Provided that at the time he ceases to be a Minister/Member the said loan along with interest shall be deducted from his monthly pension admissible to him under the Jammu and Kashmir State Legislature Members' Pension Act, 1984 at the rate of ²[Rs 1500/-] :

1. Substituted for "Rs. 10.00 lakhs" by G.O. No. 3459-LD(PAB) of 2018 dated 04.06.2018.
(For earlier amendment see G.O. No. 1943-LD(PAB) of the 1997 dated 11.11.1997.)

* Now 'Union territory'.

1. Substituted by G.O. No. 1943-LD (PAB) of 1997 dated 11-11-1997.

2. Substituted by G.O. No. 1943-LD (PAB) of 1997 dated 11-11-1997.

Provided further that in case a Minister has drawn the Car Advance under the Car Advance Rules, no recovery under these rules shall be effected unless the said loan has been liquidated.

7. In case of death or resignation of a Minister/Member before the liquidation of the loan, the Minister/Member or his legal heirs, successors, as the case may be, shall be liable to pay the balance amount.

8. In case he ceases to be a Minister/Member and also does not become entitled to pension under the Jammu and Kashmir State Legislature Members' Pension Act, 1984, the amount shall be recovered from him/his legal heirs, successors in such monthly instalments as may be determined by the sanctioning authority.

FORM 'A'**APPLICATION FOR GRANT OF HOUSING LOAN**

1. Name of the applicant. _____
2. Whether Minister, Minister of State ¹[x x x x]. _____
3. Permanent Address. _____
- (a) Village/Mohalla. _____
- (b) Tehsil. _____
- (c) District. _____
4. Total emoluments. _____
5. Amount of loan required. _____
6. Date of expiry of the term as Member, of the State Legislature. _____
7. Whether the intention is to construct a house in City/Town/Village. _____
8. Area of the plot. _____
9. Description of the plot upon which the House is to be constructed. _____
- (a) Village/Mohalla. _____
- (b) Tehsil. _____
- (c) District. _____
10. Certified that the information given above is complete and true.
11. (a) Certified that I have not drawn any such loan previously and I shall be prepared to give personal bond for the repayment of loan with interest and shall also use

1. Words "Deputy Minister" omitted in view of the repeal of the Deputy Minister's Act .

the house for my personal residence.

- (b) Certified that I have drawn a housing loan under _____ Housing Scheme of the State Government, the same has been liquidated in full and nothing is outstanding against me.

Signature of the Applicant.

Dated _____

PERSONAL BOND

This Bond is made at _____ on the _____ day of _____.

Whereas, I _____ S/O _____ R/O _____ Minister/Minister of State ¹[x x x x] have been granted a sum of Rs. _____ (Rupees _____) as Housing Loan by the Government under the Jammu and Kashnir Ministers', Ministers' of State ¹[x x x x] (hereinafter referred to as Minister) Housing Loan Rules, 1988 ; and

Whereas, I hereby acknowledge the receipt of aforesaid sum.

Now, I hereby bind myself, my legal heirs, executors, Successors and Assignees to repay the aforesaid amount as per the aforesaid rules.

In witness whereof I, the said _____ have put my signature hereunder.

Signed.

1. Words "Deputy Minister" omitted in view of the repeal of the Deputy Minister's Act .

Witness.

Witness.

I, _____ hereby certify that I have not drawn any advance so far under:—

1. The Jammu and Kashmir Ministers' and Ministers of State (Motor Car Advance and Allowances) Rules, 1962.

¹[x x x x].

(_____)
Minister/Minister of State/²[x x x x].

Dated _____.

1. S.No. 2 omitted in view of the repeal of the Deputy Minister's Act .

2. Words "Deputy Minister" omitted in view of the repeal of the Deputy Minister's Act .